

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8778/2020  
(Arising out of impugned final judgment and order dated 21-07-2020  
in DBCWP No. 7451/2020 passed by the High Court of Judicature for  
Rajasthan at Jaipur)

THE HON'BLE SPEAKER, RAJASTHAN LEGISLATIVE ASSEMBLY Petitioner(s)  
VERSUS  
PRITHVIRAJ MEENA & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.66836/2020-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT and IA No.66838/2020-EXEMPTION FROM  
FILING O.T. and IA No.66842/2020-APPLICATION FOR EXEMPTION FROM  
FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT[FOR FURTHER HEARING]  
IA No. 67128/2020 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

Date : 27-07-2020 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
Mr. Vivek Tankha, Sr. Adv.  
Mr. Sunil Fernandes, AOR  
Mr. Rahul Kaushik, Adv.  
Mr. Mohammad Nizam Pasha, Adv.  
Ms. Nupur Kumar, Adv.  
Mr. Muhammad Ali Khan, Adv.  
Mr. Prateek Kasliwal, Adv.  
Mr. Prastut Dalvi, Adv.  
Mr. Omar Hoda, Adv.  
Ms. Aishwarya Mohapatra, Adv.

For Respondent(s) Mr. Harish Salve, Sr. Adv.  
Mr. Mukul Rohatgi, Sr. Adv.  
Mr. S. Hari Haran, Adv.  
Ms. Jaikriti S. Jadeja, AOR

Mr. Devdutt Kamat Sr. Adv.  
Mr. Varun K. Chopra Adv.  
Mr. Rajesh Inamdar Adv.  
Mr. Hemant Shah Adv.  
Mr. Javedur Rahman Adv.  
Mr. Aditya Bhat Adv.

Mr. Amit Pai Adv.  
Mr. Gurtejpal Singh Adv.  
Mr. Shubham Sharma Adv.  
For M/s. VKC Law Offices

UPON hearing the counsel the Court made the following  
O R D E R

Mr. Kapil Sibal, learned senior counsel, has submitted that the High Court has passed a detailed order and the ad interim order passed has merged into the final interim order that has been passed by the High Court. Thus, he want to withdraw this petition with liberty to avail appropriate remedy as against the subsequent order.

Accordingly, the special leave petition is dismissed as withdrawn, with the aforesaid liberty.

(NARENDRA PRASAD)  
ASTT. REGISTRAR-cum-PS

(JAGDISH CHANDER)  
ASSISTANT REGISTRAR